

Effect of Oilseeds Production on Price of Groundnut

7968. SHRI P. NARASIMHA REEDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware of the adverse effect on oilseeds production on account of vagaries in the price of groundnut ;

(b) whether a minimum remunerative price for groundnut will be guaranteed ; and

(c) whether the State Trading Corporation will be directed to undertake operation to support such a price ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) Yes, Sir.

(b) and (c). The price policy to be adopted for groundnut for 1971-72 season is under consideration.

Probe into Working of District Cooperative Central Bank Ltd., Chittoor, Andhra Pradesh

7969. SHRI P. NARASIMHA REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware of the serious curtailment of credit as a consequent of the mal-functioning of the District Cooperative Central Bank Ltd., Chittoor in Andhra Pradesh ;

(b) whether the Reserve Bank has gone into its affairs and suggested steps to rectify the situation ; and

(c) if not, whether such a probe will be conducted ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : (a) Credit advanced by the Chittoor, Central Cooperative Bank has been progressively decreasing from 1968-69. The bank had not been able to utilise fully the credit limits sanctioned by the Reserve Bank of India on account of heavy overdues and inadequate non-overdue cover.

(b) and (c). The Reserve Bank of India had also discussed the subject with the Managing Director Andhra Pradesh State Cooperative Bank and the Registrar of Cooperative Societies, Andhra Pradesh in January, 1971 and suggested a programme for rehabilitation for the bank. The Reserve Bank proposes to undertake a special study with a view to prepare a scheme for rehabilitation of the Bank.

12.02 hrs.

RE : QUESTION OF PRIVILEGE

MR. SPEAKER : The House will recall that on the 16th July, 1971, Shri S. M. Krishna had sought to raise a question of privilege based on a news report published in the Press that the Speaker of the Tamil Nadu Legislative Assembly was to make a reference to me on a question of privilege arising from certain remarks made by Shri N. Shivappa in this House on the 13th July, 1971, during the calling attention proceedings on Cauvery Waters Dispute. I had then said that when I received the communication from the Speaker, Tamil Nadu Legislative Assembly, I would place it before the House.

Subsequently, I received a letter, dated the 22nd July, 1971, from the Speaker, Tamil Nadu Legislative Assembly, in which he had *inter-alia* stated that the words "why then this hue and cry", "galata" and "hulla-gulla", reported to have been used by Shri N. Shivappa in Lok Sabha on the 13th July, 1971, "in the context of the discussion is a whole on the resolution passed by the Legislative Assembly" appeared to be "derogatory to the dignity of the Tamil Nadu Legislative Assembly and reflect on the reputation of the House so as to affect its privileges". The Speaker, Tamil Nadu Legislative Assembly, in his said letter, requested me to take such action in the matter as I might deem fit.

I have written to the Speaker, Tamil Nadu Legislative Assembly, a letter on the 29th July, 1971, informing him as follows :

"From the Lok Sabha Debates, dated the 13th July, 1971 (copy of relevant extracts enclosed) it may be seen that Shri Shivappa had used the words 'galata' and